

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Eighth Lok Sabha)

FORTY-SIXTH REPORT

(Presented on 24-2-1988)

I. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-Sixth Report.

2. The Committee met on 23 February, 1988 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 324, etc.*) by Dr. Chinta Mohan.
- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 233*) by Shri Ganga Ram.
- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 276*) by Shri Syed Shahabuddin.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294 (1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 324, etc.*) by Dr. Chinta Mohan.

The Bill seeks to amend the Constitution with a view to provide for multi-member Election Commission and for the appointment, salaries and other allowances, conditions of service, rights and duties of Election Commissioners. It also provides that the Election Commission shall fill up any vacancy occurring in Parliament or State Legislature or in the office of Vice-President within a period of six months from the date of occurrence of such vacancy.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 233*) by Shri Ganga Ram.

The Bill seeks to amend the Constitution with a view to provide that for the purpose of appointment as a district judge, the period during which a person has held any judicial office after he became an advocate shall be computed to complete the required period of seven years as an advocate or pleader.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 276*) by Shri Syed Shahabuddin.

The Bill seeks to amend the Constitution with a view to raise the ceiling of professional tax on trades, callings, employment, etc. which could be levied by a State Government, from Rs. 250 per annum to Rs. 2,500 per annum.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to seven Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Bureau of Indian Standards (Amendment) Bill, 1987 (*Amendment of section 14*) by Shri Shantaram Naik and (ii) the Prohibition of Tests for Pre-birth Sex Determination Bill, 1987 by Shrimati Meira Kumar, be placed in category 'A' and the remaining five Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Dr. Chinta Mohan, Sarvashri Ganga Ram and Syed Shahabuddin be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

February 23, 1988
Phalguna 4, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Youth Bill, 1987 by Shri Hannan Mollah.	121 of 1987	B	2 hours
2.	The Constitution (Amendment) Bill, 1987 (<i>Substitution of new article for article 201</i>) by Shri V.S. Krishna Iyer.	115 of 1987	B	2 hours
3.	The Constitution (Amendment) Bill, 1987 (<i>Insertion of new article 30A</i>) by Shri S.M. Guraddi.	117 of 1987	B	2 hours
4.	The Public Interest Litigation Bill, 1987 by Shri Shantaram Naik.	123 of 1987	B	2 hours
5.	The Bureau of Indian Standards (Amendment) Bill, 1987 (<i>Amendment of section 14</i>) by Shri Shantaram Naik.	122 of 1987	A	2 hours
6.	The Constitution (Amendment) Bill, 1987 (<i>Amendment of article 51A</i>) by Shri Shantaram Naik.	114 of 1987	B	2 hours
7.	The Prohibition of Tests for Pre-birth Sex Determination Bill, 1987 by Shrimati Meira Kumar.	126 of 1987	A	2 hours